

ITEM NO.24

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 10892/2016

(Arising out of impugned final judgment and order dated 30/03/2016 in FA No. 316/2014 passed by the High Court Of Judicature at Allahabad)

RAKESH CHANDRA MAURYA

Petitioner(s)

VERSUS

MADHU MAURYA

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief and office report)

Date : 22/08/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)

Mr. Vivek Gupta, Adv.

For Respondent(s)

Mr. Vijay Kumar Pandita, Adv.

Mr. Giridhar G. Upadhyay, Adv.

Ms. Vinita G. Upadhyay, Adv.

Mr. J.P. Tripathi, Adv.

Ms. Asha Upadhyay, Adv.

For Mr. R. D. Upadhyay, Adv.

UPON hearing the counsel the Court made the following

O R D E R

It is reported that the efforts for mediation have failed.

Post this matter for final hearing after two months.

In the meantime, learned counsel for the parties are directed to file additional documents and complete the pleadings.

[RENU DIWAN]
ASSISTANT REGISTRAR

[SUKHBIR PAUL KAUR]
A.R.-CUM-P.S.